

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.06
C.P.(CAA) No. 14/BB/2024

IN THE MATTER OF:

M/s. Meredith India Services Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri R. Inbaraju

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. In compliance to order dated 15.04.2024, the ROC has filed its report vide Dy.No.3385 dated 12.06.2024. The same is taken on record.
3. Reports from the OL and IT Dept. are still awaited. Therefore, two weeks' time is granted to the OL and IT Dept. to file its reports, and one week thereafter is granted to the Petitioner to file his response/replies to the said reports.
4. List the case on **06.08.2024**.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)